

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW & JUSTICE**  
**DEPARTMENT OF LEGAL AFFAIRS**

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**LOK SABHA**  
**UNSTARRED QUESTION NO. 1610**  
**TO BE ANSWERED ON FRIDAY, THE 10<sup>th</sup> FEBRUARY, 2023**

**Nationalisation of Law Universities**

**1610. DR. SHRIKANT EKNATH SHINDE:**  
**SHRI UNMESH BHAIYYASAHEB PATIL:**  
**DR. HEENA GAVIT:**  
**DR. SUJAY RADHAKRISHNA VIKHE PATIL:**  
**DR. KRISHNA PAL SINGH YADAV:**  
**PROF. RITA BAHUGUNA JOSHI:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has any plan to nationalize the National Law Universities in the country and if so, the details thereof;
- (b) whether the Government proposes to introduce any new scholarships for the courses in law studies in the country;
- (c) whether the Government has worked out any plan having provisions for introducing students towards the research sector of law and justice and if so, the details thereof; and
- (d) whether the Government also proposes to introduce schemes to make internships a more engaging and holistic experience for students and if so, the details thereof?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

- (a) : The National Law Universities (NLUs) have been established through respective State enactments and the Central Government has no role in the matter.
- (b) : Besides 'Merit cum Means' scholarship, financial aid to law students, to support their education are provided by the Central Government as well as the State Governments. Also, scholarship to students belonging to different categories including SC/ST and physically disabled students are

sanctioned through various Central/State Government schemes. Education loans on very easy terms to students are also provided through various State Government schemes. There is no proposal under consideration of the Central Government to introduce any new scholarships for the courses in law studies.

(c) & (d) : The curriculum of the Law Universities are drawn up by them. The nature and the format of the syllabus besides theoretical classes on various laws and jurisprudence also include interdisciplinary research, clinical courses, internships etc. The structure of the academic year at different Universities are designed in such way that allows students to undertake research and internships for the purpose of gaining professional practical experience, thereby inculcating a holistic understanding of the law in students. Further, the internship component seeks to ensure that students obtain an insight into, and are afforded maximum exposure to the workplace by facilitating students to take internships with judges, senior advocates, law firms, international organisations, NGOs, PSUs, corporate houses, commissions, ministries, state departments etc. The Central Government also organizes internship programme for law students with the purpose to acquaint them and enhance their capacity in the working of the Government, in the field of research and referencing work, legal advice in various specialized fields of law such as constitutional and administrative law, finance sector laws, economic laws, labour laws, conveyancing, arbitration and contract law etc.